

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/09344/2020

This the 12th day of **March**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Mehral ud din Wani S/o Ali Mohd. Wani, R/o Harwan Srinagar, Age 52 years.
2. Mohd. Syed Bhat S/o Mohd. Munawar Bhat R/o Hablish Kulgam, Age 51 years.
3. Nisan Ahmad Ganie, S/o Abdul Majeed Ganie R/o Nillow Kulgam, Age 47 years.
4. Mohd. Ayoub Bhat S/o Gh. Rasool Bhat R/o Zangal Pora Kulgam, Age 46 years.
5. Khursheed Ahmed Sofi S/o Mohd. Sulaiman Sofi, R/o Qaazipora Baramulla Age 44 years.
6. Farooq Ahmed Magray S/o Gh. Ahmed Magrey, R/o Devsar Kulgam, Age 49 yrs.
7. Baby Nazima D/o Late Mohd. Rajab Dar R/o Bara Pather Batamaloo Age 43 yrs.
8. Mohd. Altaf Dar S/o Mohd. Sidiq Dar R/o Panzan Chadoora Budgam, Age 40 yrs.
9. Farooq Ahmed Palda S/o Ab. Ahad Palda, R/o Palpora Budgam, Age 41 yrs.
10. Narinder Pal Singh S/o Omkar Singh R/o Bemina Housing Colony, Age 41 yrs.
11. Niyaz Ahmed Wani S/o Mohd. Shafi Wani R/o Soura Sgr. Age 46 yrs.
12. Ab. Lateef Rather S/o Gh. Qadir Rather, R/o Wattalpora Budgam, Age 43 yrs.
13. Dilbagh Singh Bali S/o Joginder Singh Bali R/o Baramulla Age 43 yrs.
14. Gh. Hassan Lone S/o Mohd. Assadullah Lone, R/o Qazipora Bandipora Age 41 yrs.

15. Muzaffar Ahmed Mahajan, S/o Late Gh. Nabi Mahajan, R/o Dalgate, Srinagar, Age 41 yrs.
16. Feroz Ahmed Khan S/o Abdul Ahad Khan R/o Rambagh Srinagar Age 49 yrs.
17. Mohd. Sufi Wani S/o Gh. Mohd. Wani, R/o Akhvan Kulgam, Age 52 yrs.
18. Shabnum Amim W/o Gulbaz Qureshi R/o Rajbagh, Srinagar.

.....Applicants

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt Technical Education/Youth Services and Sports Department, Civil Sectt, Jammu/Srinagar.
2. Director Youth Services and Sports J&K Jammu/Srinagar.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

At the outset, learned counsel for the applicants submits that the applicants would be satisfied if a direction is given to the respondents to consider the case of the applicants for promotion on the analogy of their counter parts within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the T.A. is disposed of with a direction to the respondents to consider the case of the applicants for promotion on the analogy of their counter parts, in accordance with rules and regulations, by passing a reasoned and speaking order within a period of two months from today. While considering the case of applicants, this T.A. would be treated as representation of the applicants.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/